

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

255. C.P. (IB)/767(MB)2021

IN THE MATTER OF

Central Bank of India

VS

Hemendra Pranjivan Bosmiya

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since it is the Special Bench today which started at 2.30 P.M., the matter did not come up for hearing. Adjourned to **26.03.2024**.

Sd/-
SANJIV DUTT
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham